

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 12th day of December, 2000

C O R A M :- Hon'ble Mr. S.K.I Naqvi, Member- J.

Orginal Application No. 152 of 1998

Lallu Ram, S/o Sri Gyasi Lal

Safaiwal cum Porter, Railway Station Chutai

Distt. Hamirpur.

..... Applicant.

Counsel for the applicant :- Sri D.P. Singh

V E R S U S

1. The Union of India through the General Manager
Central Railway, Bombay.

2. The Divisional Railway Manager,
Central Railway, Jhansi Division, Jhansi.

3. The Divisional Railway Manager, (Personal)
Central Railway, Jhansi.

..... Respondents.

Counsel for the respondents:- Sri Amit Sthalekar.

O R D E R (oral)

(By Hon'ble Mr. S.K.I. Naqvi, J.M.)

The applicant has main grievance that
inspite of having been screened and qualified for
training for the post of Assistant Point Man (APM)

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and having undergone that training, he has not been given any benefit of permanent regular service as A.P.M but his services have been regularised to the post of Safaiwala and thereby the benefit of his screening, selection and training for the post of A.P.M has been denied to him. The respondents have contested the case and filed C.A on the ground that the applicant has been ~~put off~~ permanent employees list and services regularised to the post to which he was found fit and was ~~subject~~ ^{Kept on} according to his entitlement.

2. Heard Sri D.P. Singh, learned counsel for the applicant and Sri Amit Sthalekar, learned counsel for the respondents.

3. Considering the pleadings as referred from either side and argument placed, it is found that there ^{appears} ~~is~~ some confusion and communication gap or non-placement or miss-placement of the record which shall be sorted out by the authority in the department and therefore the O.A is decided with observation that in case the applicant moves a fresh representation within one month from today the same be decided within 8 weeks thereafter by passing detailed speaking reasoned order with copy to the applicant and in case any grievance remains to the applicant, ~~what so ever~~, he may come with a fresh O.A. The present O.A is disposed of accordingly.

4. No order as to costs.

See *order*
Member- J.

/Anand/